

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6857/2023  
(Arising out of impugned final judgment and order dated 18-10-2022  
in CRLA No. 173/2022 passed by the High Court of Delhi at New  
Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No. 94339/2023 - EXEMPTION FROM FILING O.T., IA No. 103150/2023  
- EXEMPTION FROM FILING O.T. AND IA No. 103149/2023 - PERMISSION  
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. C. U. Singh, Sr. Adv.  
Mr. Trideep Pais, Sr. Adv.  
Ms. Sanya Kumar, Adv.  
Mr. Sahil Ghai, Adv.  
Mr. N. Sai Vinod, AOR  
Mr. Abhik Chimni, Adv.  
Ms. Aparajita Jamwal, Adv.  
Ms. Sudakshina Prasad, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.  
Mr. Shreekant Neelappa Terdal, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Rajat Nair, Adv.  
Dr. N. Visakamurthy, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondent seeks time.

List on 24.07.2023.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR